

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER  
ITA No.6113/Del/2017  
Assessment Year : 2013-14**

<b>Sh. Aditya Saxena Prop., M/s Zenith Veneer Khasra No.61/25, Mundka, Delhi-110041 PAN-ARVPS8893B</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-49(2), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Shri. R.K. Gupta, Sr. DR

Date of hearing : **15.04.2021**  
Date of pronouncement : **15.04.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-17, New Delhi dated 25.07.2017.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 27.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 15.04.2021.

***Sd/-***  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar